

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI**

**Contempt Case (AT) No. 06 of 2021**

**in**

**Company Appeal (AT) No. 99 of 2020**

**IN THE MATTER OF:**

**Urmila Ray & Anr.**

**...Applicants.**

**Versus**

**Seth Chemical Works Pvt. Ltd. & Ors.**

**...Respondents/  
Contemnors.**

**Present:**

**For Appellant: Mr. Ashish Choudhury, Ms. Shwetaank Nigam,  
Mr. Dhruv Surana, Advocates.**

**For Respondent: Mr. Joy Saha, Sr. Advocate with  
Ms. Soumya Dutta, Mr. Avishek Guha,  
Advocates for Contemnors 1-5.**

**ORDER**

**(Virtual Mode)**

**09.03.2021** The Contempt Case is filed with regard to violating of Orders passed in Company Appeal (AT) No. 99 of 2020 on 18<sup>th</sup> September, 2020. It is stated that there is cross-contempt case filed which is Contempt Case (AT) No. 04 of 2021 in Company Appeal (AT) No. 99 of 2020 in which notice has been issued by this Bench. Although we issued Notice in Contempt Case (AT) No. 04 of 2021, now we notice that Bench which passed Orders (which are stated to be violated) is available. We feel it would be appropriate to let both these Contempt Cases go before same Bench. We request the Registry to take directions with regard to listing of this Contempt Case as well as the Contempt Case (AT) No. 04 of 2021 before appropriate Bench.

List the matter on **06<sup>th</sup> April, 2021.**

**[Justice A.I.S. Cheema]  
Member (Judicial)**

**[Dr. Alok Srivastava]  
Member (Technical)**

Basant B./md